

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.233 of 2015

Dated : **30th March, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Munikrishnaiah, Technical Member**

In the matter of:-

Punjab State Power Corporation Ltd. **Appellant(s)**

Versus

Punjab State Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Sakesh Kumar

ORDER

In this Appeal being Appeal No.233 of 2015 is fixed today for arguments of the Respondent and rejoinder submissions of the Appellant.

This matter is postponed for one week to enable the learned counsel for the parties to sit together and to find out whether the possibility of target availability which has been given to the appellant for the subsequent period, can be legally given for the period in question. Post this appeal for hearing on **7th April, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

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